

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ICOAT PROJECTS (P) LTD

RELEVANT PARTICULARS	
1	Name of the Corporate Debtor ICOAT PROJECTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor 16th April 2007
3	Authority under which corporate debtor is incorporated / registered ROC-HYDERABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74900TG2007PTC053612
5	Address of the registered office and principal office (if any) of corporate debtor H.No.1-9-1113/29/1/4, 1st Floor, Dayananda Nagar, VST Road, Vidyanagar, Hyderabad-500044, Telangana
6	Insolvency commencement date in respect of corporate debtor 23.03.2022 (Order passed by the Hon'ble NCLT, Hyderabad on 23.03.2022 was handed over to the IRP on 27.04.2022)
7	Estimated date of closure of insolvency resolution process 19th September 2022 (180 days from 23.03.2022)
8	Name and registration number of the insolvency professional acting as interim resolution professional Murali Mohan Chevuturi IBBI/IPA-003/00307/2020-2021/13464
9	Address and e-mail of the interim resolution professional, as registered with the Board Murali Mohan Chevuturi, Plot No. 9, Flat No: 201, 2nd Floor, Dream Home Vasista, Barabagh Colony, Lower Tankbund Road, Hyderabad-500029.
10	Address and e-mail to be used for correspondence with the interim resolution professional M/s. Fin-Parishkar Services, Plot No. 9, Flat No: 602, 6th Floor, Dream Home Vasista, Barabagh Colony, Lower Tankbund Road, Hyderabad-500029. CIRP.ICOAT@GMAIL.COM
11	Last date for submission of claims 11.05.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Will be notified in due course, if applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Will be notified in due course, if applicable
14	a) Relevant Forms are available at b) Details of authorized representatives are available at a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, Bench-1, has ordered the commencement of a Corporate Insolvency Resolution Process of the **ICOAT PROJECTS PRIVATE LIMITED** on 23.03.2022.

The creditors of **ICOAT PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 11.05.2022 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.04.2022

Place: Hyderabad

Sd/- Murali Mohan Chevuturi
Interim Resolution Professional
IBBI/IPA-003/00307/2020-21/13464

